प्रेस प्रकाशनी PRESS RELEASE

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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December 08, 2025

RBI imposes monetary penalty on The Yavatmal Urban Co-operative Bank Ltd., Yavatmal, Maharashtra

The Reserve Bank of India (RBI) has, by an order dated December 4, 2025, imposed a monetary penalty of ₹2.25 lakh (Rupees Two Lakh Twenty Five Thousand only) on The Yavatmal Urban Co-operative Bank Ltd., Yavatmal, Maharashtra (the bank), for non-compliance with certain directions issued by RBI on ‘Concentration Risk Management’, ‘Treatment of Wilful Defaulters and Large Defaulters’ and ‘Credit Information Reporting’. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949, and Section 25(1)(iii) read with Section 23(4) of the Credit Information Companies (Regulation) Act, 2005.

The statutory inspection of the bank was conducted by the RBI with reference to its financial position as on March 31, 2025. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice, additional submissions made by it and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

i. sanctioned loans in excess of the prescribed regulatory limit to certain nominal members; and
ii. failed to report information on certain borrowers classified as wilful defaulters to Credit Information Companies within the prescribed regulatory timeline.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

(Brij Raj)
Chief General Manager

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